

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4124  
ANSWERED ON:26.08.2011  
PREVALENCE OF DOMESTIC VIOLENCE  
Mahato Shri Narahari;Roy Shri Nripendra Nath

**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

- (a) the latest findings of the National Family Health Survey (NFHS) regarding domestic violence in the country;
- (b) the number of domestic violence cases registered in the country during the last three years and the current year, State-wise and year-wise; and
- (c) the action taken or proposed to be taken by the Government to protect women and girls from domestic violence?

**Answer**

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a): As per National Family Health Survey III (2005-06) data, approximately 35.4% of women in the age – group of 15-49 and approximately 40% of women in case of ever married women have experienced physical and sexual violence. 6.7% of all women have experienced both physical and sexual forms of domestic violence. Further, the data suggests that both physical and sexual forms of domestic violence against women are higher in rural as compared to urban areas.

(b): As per the National Crime Records Bureau (NCRB) data which is available till the year 2009, total of 5788, 5643 and 7802 cases were registered under the Protection of Women from Domestic Violence Act, 2005 in 2007, 2008 and 2009 respectively. State wise and year wise details are given at the Annex.

(c): The Protection of Women from Domestic Violence Act, 2005 was brought into force w.e.f. 26th October, 2006. The Government has requested the State Governments and UT Administrations from time to time, to appoint Protection Officers, register Service Providers and notify Medical Facilities etc. for effective implementation of the Act. The Government in the Ministry of Home Affairs in consultation with the Ministry of Women and Child Development, issued a detailed Advisory to all the State Governments & Union Territory Administrations advising them, amongst others, to vigorously enforce the protection of women. The States have also been advised to sensitize the law enforcement machinery towards crime against women.